

**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
Original Application No. 274/2022
(IA NO 498/2024)**

PREM AGARWAL & ORS.

...APPLICANT

VERSUS

GOVT. OF NCT OF DELHI

...RESPONDENT(s)

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THROUGH COUNSEL



BHANWAR PAL SINGH JADON
STANDING COUNSEL FOR THE STATE OF U.P. (NGT)

EMAIL.- bhanwar09jadon@gmail.com

DATE: 11.12.2024

PLACE: NOIDA

BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

Original Application No. 274/2022

(IA NO 498/2024)



PREM AGARWAL & ORS.

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**AFFIDAVIT ON BEHALF OF MD, U.P. JAL NIGAM (URBAN) IN
COMPLIANCE OF ORDER DT. 20.11.2024 PASSED BY THE HON'BLE
NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI**

I, Ramakant Pandey, aged about 58 years, S/o Shri N.R. Pandey, posted as Managing director, U.P. Jal Nigam (Urban), do hereby solemnly affirm and state as under:

1. That I was posted as the Managing Director of U.P. Jal Nigam (Urban) in the month of July, 2024.
2. That I am fully conversant with the facts and circumstances of the case and am competent and authorized to swear the present Affidavit.
3. That vide order dt. 20.11.2024 the Hon'ble National Green Tribunal, Principal Bench, New Delhi (hereinafter "Hon'ble Tribunal"), has passed the following direction:

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"It has become evident that both reports are incomplete and several aspects have not been dealt with and when pointed out, learned counsel appearing for respective parties seek further time to file reports/affidavits.

A Copy of the Order dt. 20.11.2024 has been attached herein as Annexure A/1.

4. That it is pertinent to be noted that the sincere steps have been taken by the Jal Nigam. It is submitted that the Deponent has herein brought on record the status of the drains which are contributing to the flow of Shahdara Drain.

5. That the Sahibabad drain which flows in Ghaziabad UP and meet the Shahdara drain. That the water shed area of this drain falls in Nagar Nigam Ghaziabad municipal limits. That the said drain was examined firstly in the year 2005. The Sahibabad drain carries untreated domestic effluent of residential areas Bhopura, Gagan Vihar, Shalimar Garden, Garima garden, Janakpuri, Pasaunda, rajendra Nagar Residential area, Village Sahibabad, Village Jhandapur, village Karkarmandan, Village Maharajpur, ChanderNagar, Surya Nagar, Kaushambi & Vaishali etc. and carries treated effluent of industries located in Sahibabad Industrial Area and Rajendra Nagar Industrial Area. That in compliance of directions given by Hon'ble Supreme Court, a project for Interception and Diversion of Sahibabad Drain was sanctioned by Govt of UP and the same was executed & commissioned by U. P. Jal Nigam in the year 2013. The said drain was fully tapped in the year 2013. Under this project interception & diversion of the Sahibabad drain and STP of 74 MLD at



Indirapuram was constructed by UP Jal Nigam. Subsequently, the discharge of Sahibabad Drain was measured in the year 2019 and was found to be 90 MLD. To address the excess flow at interception, point meeting Shahdara drain, a sewage pumping station of 17 MLD capacity at Shalimar Garden was constructed and commissioned in Dec, 2020. The excess contributory sewage was diverted at 56 MLD STP Indirapuram for treatment. Thus, the issue of overflow from Sahibabad drain was addressed. That the above infrastructure was handed over to the Nagar Nigam Ghaziabad & were Operated & maintained by them. Recently, overflow at interception point of Sahibabad drain has been observed.

Copies of the photographs of the examination in the year 2005 has been attached herein as Annexure A/2(Colly).

That the reason for increase in discharge of Sahibabad drain has been investigated and are as follows:

A) DEVELOPMENT OF RESIDENTIAL AREAS:

Development of residential areas in North of Ghaziabad-Wazirabad Road resulted in increase of wastewater flow in Sahibabad Drain. The stretch of Sahibabad drain, parallel to Ghaziabad-Wazirabad Road, presently carries approx. 12 MLD domestic sewage of Gagan Vihar, Bhopura and kuti residential areas, located in North of Ghaziabad-Wazirabad Road. That to address the discharge of untreated domestic sewage of residential areas in North of Ghaziabad-Wazirabad Road into the Sahibabad drain, project under AMRUT-2.0 for laying of sewer line, providing sewer house connection, sewage treatment plant of 68 MLD capacity and associated works is under execution. That is pertinent to note that the likely completion date of this project is 08.06.2026. Upon completion of this project, the domestic sewage of the discharge of Gagan Vihar, Bhopura and kuti residential areas will route through sewer network and shall be



treated at under construction 68 MLD STP. Resultingly, the present discharge of Sahibabad drain will reduce by 12 MLD.

B) DAMAGE TO TRUNK SEWER LINE:

That a Trans Hindon Ghaziabad residential area located in South of Ghaziabad-Wazirabad Road is mostly sewerred and the domestic sewage routes through trunk sewer line of 1400 MM -1800MM dia., laid in year 1993-94. That this sewage is treated .at 2x56 MLD STP at Indirapuram, Ghaziabad. The crown of trunk sewer line in Brij Vihar area in 220 meter length has been damaged, and due to this overflow of sewage from the damaged portion of the trunk sewer line has been observed. That it is to be noted that the quantity of overflow from the damaged trunk sewer contributing to the flow of Sahibabad Drain is 15 MLD approx. That the work of replacment of damaged 1400 MM -1800MM dia trunk sewer line is in progress under the supervision of Jalkal Vibhag, Nagar Nigam. Resultingly, after the work completion the present discharge of Sahibabad drain will further reduce by 15 MLD.

6. That it is to be submitted that there are two other drains namely Indirapuri (35 MLD) and Banthla (17 MLD) carrying untreated discharge of Loni Town. These drains discharge into Shahdara Drain at Jauharipur and Ganga Vihar respectively. Therefore, both the above-mentioned drains carry a discharge of 52 MLD. That the DPR for the interception and diversion of Indirapuri and Banthala drains, amounting to Rs. 384.0 Cr was submitted for approval directly to NMCG through SMCG by erstwhile UP Jal Nigam.

That the Director General, National Mission for Clean Ganga vide letter no. Pr-11013/9/2019-O/o Dir (T-III), NMCG, dt. 08.07.2020, informed SMCG that the amount of BOD and COD in Indirapuri and Banthala Drain

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is exceeding the permissible limits, indicating domestic as well as industrial discharge in these drains. In vide letter no. Pr-11013/9/2019-O/o Dir (T-III), NMCG dt. 15.02.2021, while reviewing the subject of I&D (Interception and Diversion), the following remarks have been made: -

- *“As UPPCB has agreed with NMCG’s observation that these drains have very high BOD and COD because of Industrial effluent getting mixed in the drains proposed to be intercepted and suggested to consider such high COD for design which will in turn convert proposed STP into CETP. Such high COD in design will have huge impact on capital and O&M cost of the plant.*
- *“NMCG is returning this DPR with advice to the state to resolve non-compliant industrial discharge in stormwater drains and/or propose a permanent solution to this problem. Even if STPs proposal is considered without resolving this issue, the STPs will not perform due to excessive industrial effluent ingress.”*

A Copies of the letters dt. 08.07.2020 and 15.02.2021 has been attached herein as Annexure A/3(Colly).

7. That in reference to the above, the Managing Director, Uttar Pradesh Jal Nigam, Lucknow, vide letter number G21/022-272(15)/2020 dt. 25.02.2021, requested the Principal Secretary, Department of Forest, Environment, and Climate Change, Government of Uttar Pradesh, to intervene in the interception and diversion related to the illegal industrial discharge and take necessary actions to prevent it.

A Copy of the letter dt. 25.02.2021 has been attached herein as Annexure A/4.

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8. That as per the provisions of Section 31(1) and Section 37(1) of the Uttar Pradesh Water Supply and Sewerage Act, 1975, as amended in 2021, Nagar Vikas Anubhag-3, through its office order no. 1792/9-3-2021-05C/2021 dated 13th September 2021 has directed that the Uttar Pradesh Jal Nigam will be recognized as Uttar Pradesh Jal Nigam (Urban) and Uttar Pradesh Jal Nigam (Rural). That as per Amendment of section 3
“Uttar Pradesh Jal Nigam (Rural) shall be under the administrative control of Namami Gange and Rural Water Supply Department, Govt. ,UP”.

Further, pursuant to newly inserted section 14-A (xiii) of the above-mentioned act, *“notwithstanding anything above, Uttar Pradesh Jal Nigam (Rural) shall also be responsible for implementation of schemes under Namami Gange program in the state of Uttar Pradesh”.*

That in context of the aforesaid provision in amended act, the work of Interception & Diversion of Indirapuri and Banthala drain is to be taken up by UP Jal Nigam (Rural). That the Chief Engineer (Nagar) U.P Jal Nigam (Urban), Lucknow has written vide letter no.1413/NAGAR-2/033-NAMAMI GANGE/2024 to the Chief Engineer (Rural) U.P Jal Nigam (Rural), Lucknow with respect to the same.

Copy of the letter dt. 31.07.2024 has been attached herein as Annexure A/5.

9. That the present Managing Director of U.P. Jal Nigam (Urban), subsequent to joining, has effectively overseen the overall operations and projects. Furthermore, the processes and workflows have been streamlined, resulting in increased efficiency and expediency in executing the work.

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10. I state that everything stated above has been stated by me in my official capacity on and derived from the official records and I state that nothing material has been concealed therefrom.

[Signature]
11.12.24

DEPONENT

VERIFICATION

oATH COMMISSIONER

Verified at Lucknow on this 11 day of December, 2024, that the contents of the above affidavit from paragraphs 1 to 10 are believed to be true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.

oATH COMMISSIONER

11/12/24

[Signature]
11.12.24

Solemnly affirmed before me on.....
at 08:30 am/pm by the deponent R.K. Verma
who is identified by R.K. Verma Advocate
High Court, Lucknow Bench

DEPONENT

oATH COMMISSIONER

[Signature]
9046/03

oATH COMMISSIONER

Advocate



R.K. Verma
oATH COMMISSIONER
High Court, Allahabad
Lucknow Bench, Lucknow

S No. 203757 Date 11/12/24

Item No.07

Court No. 2

**BEFORE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 274/2022
(IA NO 498/2024)

Prem Aggarwal & Ors.

Applicant

Versus

Government of NCT of Delhi

Respondent(s)

Date of hearing: 20.11.2024

**CORAM: HON'BLE MR. JUSTICE SUDHIR AGARWAL JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicant: Applicant in Person (through VC)

Respondents: Ms. Jyoti Mendiratta and Ms. Ananya Basudha, Advocates for Respondents no-1, 4, 5 and 6.(Through VC)
Ms. Sakshi Popli, Advocate for DPCC
Ms. Puja Kalra and Mr. Virendra Singh, Advocates for Respondent no. 2
Mr. Vibhav Mishra and Ms. Nitya Prabhakar, Advocates for Ghaziabad Nagar Nigam (through VC)
Mr. Bhanwar Pal Singh Jadon, Mr. Harsh Vardhan Singh Rajawat, Ms. Gargi Chaturvedi and Mr. Ayush, Advocates for U.P. Jal Nigam and UPPCB
Mr. A.D.N. Rao Senior Advocate (through VC) with Dr. Nandita Rao and Mr. Amit Peshwani, Advocates for DJB
Mr. Siddharth Sanger, Advocate for Respondent No. 10 (through VC)
Mr. Anuj Kumar Sharma Advocate for respondent No. 21
Mr. Dev Shukla and Mr. Atul Mishra, Advocates for Respondents no. 14 and 22
Ms. Priyanka Swami, Advocate for Nagar Palika Parishad Loni.
Mr. Varun Sharma and Mr. Anmol Wadhwa Advocates for respondent no. 24

ORDER

1. One report has been filed by Delhi Jal Board and another by UP Jal Nigam.

2. It has become evident that both reports are incomplete and several aspects have not been dealt with and when pointed out, learned counsel appearing for respective parties seek further time to file reports/affidavits.
3. Let them do so within least 2 weeks.
4. List on 12.12.2024.

Sudhir Agarwal, JM

Dr. Afroz Ahmad, EM

November 20, 2024
Original Application No. 274/2022
(IA NO 498/2024)
AB

74 MLD STP INDRAPURAM



NALA TAPPING POINT OF 74 MLD STP, INDIRAPURAM

MAIN SEWAGE PUMPING STATION AND INLET CHAMBER



PRE-TREATMENT STILLING CHAMBER & FINE SCREENS (06 MM)



GRIT CHAMBER



DISTRIBUTION CHAMBER



SEQUENTIAL BATCH REACTOR



MAIN AERATION ZONE



SETTLING



DECANTING PROCESS



SLUDGE THICKENER & CHLORINE CONTACT TANK



EFFLUENT CHANNEL



F.No.: Pr-11013/9/2019-O/o Dir (T-III) NMCG
National Mission for Clean Ganga
Department of Water Resources, River Development & Ganga Rejuvenation
Ministry of Jal Shakti

1st Floor,
Major Dhyan Chand National Stadium,
India Gate, New Delhi - 110002
Dated: 08th July 2020

To,
Additional Project Director,
State Mission for Clean Ganga-Uttar Pradesh,
Plot no.-18, Sector-7, Gomati Nagar Extn.,
Lucknow-226010, Uttar Pradesh

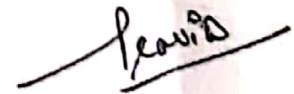
Subject: DPR for I&D and STP works for Loni Town, Distt. Ghaziabad under Namami Gange Programme.

Sir,

This has reference to the DPR submitted for the Loni sewerage scheme (I&D and STP works) in Ghaziabad district, Uttar Pradesh under Namami Gange programme. As per DPR, the sewage characteristics of combined flow of Indrapuri big and small drain (Avg. Flow-23 MLD, BOD-472, COD-920) and Banthla Canal drain (Avg Flow- 17 MLD, BOD-590, COD-1180) shows very high BOD and COD. These drains finally meet into river Yamuna results in further rise of pollution. The organic loading in these drains is very high and indicates the mixing of industrial effluent in these drains. STP for such high COD (920-1180 mg/l) may not work efficiently.

2. In view of the above, you are requested to take opinion of UPPCB on such high organic loadings in the drains and their management and same may be included in the proposal. The DPR is returned herewith for necessary revisions.

3. This issues with the approval of ED (Projects), NMCG



(Dr. Pravin Kumar)
Director (T-III), NMCG

Copy to:

1. Managing Director, U.P. Jal Nigam, 6-Rana Pratap Marg, Lucknow
2. Chief Engineer (Ganga), U.P. Jal Nigam, 6-Rana Pratap Marg, Lucknow.
3. Chief Engineer (Ghaziabad), U.P. Jal Nigam, Ghaziabad.
4. General Manager, YPCU, U.P. Jal Nigam, Ghaziabad

Copy for Internal Information:

PS to DG/ ED (T)/ ED (P), NMCG.

Handwritten - ①

F.No.: Pr-11013/9/2019-O/o Dir (T-III) NMCG
National Mission for Clean Ganga
Department of Water Resources, River Development & Ganga Rejuvenation
Ministry of Jal Shakti

1st Floor,
Major Dhyanchand National Stadium,
India Gate, New Delhi - 110002
Dated: 15th February, 2021

To,
Project Director,
State Mission for Clean Ganga-Uttar Pradesh,
Plot no.-18, Sector-7, Gomati Nagar Extn.,
Lucknow-226010, Uttar Pradesh

Subject: DPR for I&D and STP works for Loni Town, Distt. Ghaziabad under Namami Gange Programme.

Sir,

This is with reference to your letter no 1289/0557/SMCG-UP/01 dated 04.01.2021, vide which NMCG was requested to consider the Revised DPR for I&D and STP works for Loni Town, Distt. Ghaziabad amounting Rs.384.66 Crore under Namami Gange Programme.

2. "As UPPCB has agreed with NMCG's observation that these drains have very high BOD and COD because of industrial effluent getting mixed in the drains proposed to be intercepted and suggested to consider such high COD for design which will in turn convert proposed STP into CETP. Such high COD in design will have huge impact on capital and O&M cost of the plant."

3. "NMCG is returning this DPR with advises to state to resolve non-compliant industrial discharges in storm water drains and/or propose a permanent solution to this problem. Even if STPs proposal is considered without resolving this issue, the STPs will not perform due to excessive industrial effluent ingress."

4. This issues with the approval of Competent Authority.

Yours sincerely,

Pravin
(Dr. Pravin Kumar)

Director (T-III), NMCG

Copy to:

1. Managing Director, UP Jal Nigam, 6 Rana Pratap Marg, Lucknow, UP - 226001.
2. Chief Engineer (Ghaziabad Zone), UP Jal Nigam, Ghaziabad, UP - 201301.

Copy for Internal Information:

PS to DG/ ED (T)/ ED (P), NMCG.

15
[Signature]
16.02.21



उत्तर प्रदेश जल निगम

प्रधान कार्यालय - 6-राणा प्रताप मार्ग, लखनऊ

पत्र संख्या - जी 21 / 022- 272(15)/2020

दिनांक 25.02.2021

सेवा में,

प्रमुख सचिव

वन, पर्यावरण एवं जलवायु परिवर्तन

उत्तर प्रदेश शासन।

विषय:- नमामि गंगे कार्यक्रम के अन्तर्गत, जनपद गाजियाबाद के लोनी नगर पालिका परिषद क्षेत्र में प्रस्तावित आई0 एण्ड डी0 एवं सीवेज शोधन कार्य हेतु डी0पी0आर0, अनुमानित लागत रू0 384.66 करोड़ के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक महानिदेशक, राष्ट्रीय स्वच्छ गंगा मिशन के पत्र संख्या Pr-11013/9/2019-O/o Dir (T-III) NMCG दिनांक 15.02.2021 (संलग्नक-1) का सन्दर्भ ग्रहण करने का कष्ट करें, जिसके द्वारा विषयगत डी0पी0आर0 एन0एम0सी0जी0 द्वारा एस0एम0सी0जी0, लखनऊ को प्रत्यावर्तित की गयी है।

उक्त के सम्बन्ध में अवगत कराना है कि विषयगत योजना परियोजना निदेशक, राज्य स्वच्छ गंगा मिशन, लखनऊ के पत्र संख्या 501/0032/एस0एम0सी0जी0-यू0पी0/06 दिनांक 02.06.2020 (संलग्नक-2) द्वारा राष्ट्रीय स्वच्छ गंगा मिशन को स्वीकृति हेतु प्रेषित की गयी थी। उक्त योजना के परीक्षण उपरान्त महानिदेशक, राष्ट्रीय स्वच्छ गंगा मिशन द्वारा अपने पत्र संख्या Pr-11013/9/2019-O/o Dir(T-III), NMCG dated 08.07.2020 (संलग्नक-3) के माध्यम से सूचित किया गया कि योजनान्तर्गत आच्छादित इन्द्रपुरी ड्रेन एवं बन्थला कैनल ड्रेन में प्रवाहित हो रहे सीवेज की बी0ओ0डी0 एवं सी0ओ0डी0 की मात्रा अप्रत्याशित रूप से अधिक होना उक्त ड्रेनों में घरेलू तथा औद्योगिक उत्प्रवाह दर्शाता है। महानिदेशक, राष्ट्रीय स्वच्छ गंगा मिशन द्वारा इन्द्रपुरी ड्रेन एवं बन्थला कैनल ड्रेन में बी0ओ0डी0 एवं सी0ओ0डी0 की अधिकता के दृष्टिगत उक्त नालों के इण्टरसेप्शन से पूर्व उ0प्र0 प्रदूषण नियंत्रण बोर्ड का अभिमत प्राप्त करने की अपेक्षा की गयी थी।

उपरोक्त के क्रम में महाप्रबन्धक यमुना प्रदूषण नियंत्रण इकाई, उ0प्र0 जल निगम, गाजियाबाद के पत्र संख्या 1681/डी0पी0आर0 प्राक्कलन/27 दिनांक 19.10.2020 (संलग्नक-4) द्वारा सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ, को प्रेषित पत्र के माध्यम से स्पष्ट अभिमत न दिये जाने के कारण अपने स्तर से स्पष्ट अभिमत उपलब्ध कराने हेतु अनुरोध किया गया। तत्कम में क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद के पत्र संख्या 1704/सा0पत्रा0-227/2020 दिनांक 09.11.2020 (संलग्नक-5) के माध्यम से प्रस्तावित एस0टी0पी0 में सी0ओ0डी0 की मात्रा को नियंत्रित करने हेतु सी0ओ0डी0 रिमूवल यूनिट को समावेशित करते हुए एस0टी0पी0 की स्थापना किये जाने का अभिमत प्रदान किया गया।

क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद द्वारा उपलब्ध कराये गये अभिमत के क्रम में मुख्य अभियन्ता (गाजियाबाद क्षेत्र), उ0प्र0 जल निगम, गाजियाबाद द्वारा अपने कार्यालय पत्र संख्या 2624/आई0एण्ड0डी0 नमामि गंगे दिनांक 18.11.2020 (संलग्नक-6) के माध्यम से असहमति व्यक्त करते हुए घरेलू एवं औद्योगिक उत्प्रवाह को संयुक्त रूप से शोधन के स्थान पर उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा सी0ई0टी0पी0 की स्थापना कराया जाना उचित बताया गया है।



Annexure A/5

दूरभाष-0522-2620172.2620272
ई-मेल- cenagar_upjn@yahoo.in

उत्तर प्रदेश जल निगम

प्रधान कार्यालय, 6-राणा प्रताप मार्ग, लखनऊ-226001

पत्रांक-1413 / नागर-2/033-नमागि गंगे / 24 दिनांक: 31.07.2024
रोवा में,

मुख्य अभियन्ता(ग्रामीण),
उ०प्र० जल निगम (ग्रामीण),
लखनऊ।

विषय:- नमामि गंगे कार्यक्रम के अन्तर्गत, जनपद गाजियाबाद के लोनी नगर पालिका परिषद क्षेत्र में प्रस्तावित आई० एण्ड डी० एवं सीवेज शोधन कार्य हेतु डी०पी०आर०, अनुमानित लागत रू० 384.66 करोड़ के सम्बन्ध में।

महोदय,

उपरोक्त विषयक मुख्य अभियन्ता (गा०क्षे०), उ०प्र० जल निगम (नगरीय), गाजियाबाद के पत्रांक- 1644/NGT दिनांक 27.07.2024, जो मुख्य अभियन्ता (मेरठ क्षेत्र), उ०प्र० जल निगम (ग्रामीण), मेरठ को सम्बोधित एवं अन्य के साथ-साथ इस कार्यालय को भी पृष्ठांकित है, का संदर्भ ग्रहण करने का कष्ट करें, जिसके द्वारा अवगत कराया गया है कि नगर पालिका परिषद, लोनी क्षेत्र के 2 नग नाले (इन्दिरापुरी एवं बन्थला ड्रेन) के इन्टरसेप्शन एवं डायवर्जन हेतु नमामि गंगे कार्यक्रम के अन्तर्गत डी०पी०आर० अनुमानित लागत रू० 384.66 करोड़ अविभाजित उ०प्र० जल निगम द्वारा विरचित की गयी थी।

उ०प्र० जल निगम सम्भरण एवं सीवर व्यवस्था अधिनियम-1975 यथा संशोधित 2021 की धारा-31(1) एवं धारा-37(1) के प्राविधानुसार नगर विकास अनुभाग-3 के कार्यालय आदेश संख्या 1792/9-3-2021-05सी/ 2021 दिनांक 13 सितम्बर, 2021 तत्कालीन उ०प्र० जल निगम के अन्तर्गत कार्यालयों को उ०प्र० जल निगम (नगरीय) एवं उ०प्र० जल निगम (ग्रामीण) के मध्य विभाजित होने के फलस्वरूप इन्दिरापुरी एवं बन्थला ड्रेन के आई०एण्डडी० कार्यों की डी०पी०आर० के सम्बन्ध में कार्यवाही उ०प्र० जल निगम (ग्रामीण) द्वारा की जानी थी। जिसके क्रम में कार्यालय अधिशासी अभियन्ता, निर्माण खण्ड (प्रथम), उ०प्र० जल निगम (नगरीय), गाजियाबाद, जोकि पूर्व में परियोजना प्रबन्धक, यमुना प्रदूषण नियंत्रण इकाई (प्रथम), उ०प्र० जल निगम, गाजियाबाद के नाम से था, के पत्रांक 451/कार्य-4/5 दिनांक 05.05.2022 के द्वारा प्रश्नगत डी०पी०आर० व सम्बन्धित पत्राचार को ई-मेल के माध्यम से संलग्न कर दिनांक 05.05.2022 को अधिशासी अभियन्ता, निर्माण खण्ड (प्रथम), उ०प्र० जल निगम (ग्रामीण), गाजियाबाद को अग्रिम आवश्यक कार्यवाही हेतु प्रेषित कर दी गयी थी।

उल्लेखनीय है कि वर्तमान में मा० एन०जी०टी० में दायर याचिका 06/2012, 274/2022 व अन्य याचिकाओं में मा० एन०जी०टी० द्वारा नगर पालिका परिषद, लोनी के इन्दिरापुरी एवं बन्थला ड्रेन के अशोधित श्राव को यमुना नदी में निस्तारित होने से रोकथाम हेतु निरन्तर आदेश पारित किये जा रहे हैं।

अतः उक्त के सम्बन्ध में आपसे अपेक्षा है कि मा० एन०जी०टी० में दायर याचिका 06/2012, 274/2022 व अन्य याचिकाओं में मा० एन०जी०टी० द्वारा पारित आदेशों के अनुपालन हेतु नमामि गंगे कार्यक्रम के अन्तर्गत, जनपद गाजियाबाद के लोनी नगर पालिका परिषद क्षेत्र में प्रस्तावित आई० एण्ड डी० एवं सीवेज शोधन कार्य हेतु विरचित डी०पी०आर० की स्वीकृति के सम्बन्ध में अपने स्तर से आवश्यक कार्यवाही करने व मा० एन०जी०टी० के उक्त प्रकरण के सन्दर्भ में योजित वाद ओ०ए० संख्या-274/2024 Prem Agrawal & Ors Goyt. of NCT of Delhi & Ors. की अगली सुनवाई दिनांक 08.08.2024 को होनी है, में पेरवी किये जाने हेतु सम्बन्धित को निर्देशित करने का कष्ट करें।

संलग्नक-उपरोक्तानुसार।

भवदीय
30.07.24

(संजय कुमार गौतम)
मुख्य अभियन्ता (नागर)

पू०सं० एवं दिनांक-उपरोक्तानुसार

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. प्रबन्ध निदेशक, उ०प्र० जल निगम (नगरीय), लखनऊ।
2. प्रबन्ध निदेशक, उ०प्र० जल निगम (ग्रामीण), लखनऊ।
3. संयुक्त प्रबन्ध निदेशक (नागर), उ०प्र० जल निगम (नगरीय), लखनऊ।
4. संयुक्त प्रबन्ध निदेशक (ग्रामीण), उ०प्र० जल निगम (ग्रामीण), लखनऊ।
5. संयुक्त सचिव, अनुभाग-5 नगर विकास विभाग, उ०प्र० शासन, लखनऊ।
6. मुख्य अभियन्ता (गा०क्षे०), उ०प्र० जल निगम (नगरीय), गाजियाबाद को उनके पत्रांक-1644/NGT दिनांक 27.07.2024 के संदर्भ में।

मुख्य अभियन्ता (नागर)